

**STATEMENT SHOWING THE INFORMATION WITH REGARD TO CASES PENDING AGAINST M.Ps. AND M.L.As. (INCLUDING FORMER & SITTING) IN THE STATE OF ANDHRA PRADESH
IN THE COURT OF SPECIAL COURT FOR TRIAL OF CRIMINAL CASES RELATING TO ELECTED M.Ps. AND M.L.As., VIJAYAWADA, AS ON 31.07.2024.**

Sl. No.	District	Name of Court	Case No	Sitting/ Former	Date and Number of F.I.R.	Offence Alleged	Maximum Punishment	Date of filing Charge-sheet	Date of Framing Charge	Present Status	Stay if any by Higher Court	Expected time of completion of Trial
1	2	3	4	5	6	7	8	9	10	11	12	13
1	Ananthapuramu	J.M.F.C., Gooty	CC 43/2018	Former M.P.	01.02.2009, Cr. No.20/2009	U/Sec.188, 283 of IPC.	Imprisonment for 6 months or fine or both	30.08.2009	Charges not framed.	Stay of all further proceedings granted by Honourable High Court in CRL.P.No.627/2020 on 05.10.2020. NBW is pending against A6.	Stayed	
2		J.F.C.M., Rayadurg.	CC 50/2018	Sitting & Former M.L.As.	21.07.2007, Cr. No.34/2007	U/Sec.143, 188, 447, 186, 506 r/w 149 IPC	Imprisonment for 7 years or fine or both	23.09.2009	05.01.2023	Trial Schedule Fixed	-	3 months
3		J.F.C.M., Rayadurg.	CC 51/2018	Sitting M.L.A.	21.07.2007, Cr. No.35/2007	U/Sec.353 of IPC.	Imprisonment for 2 years or fine or both	31.10.2008	23.06.2014	For Trial. Stay of all further proceedings granted by Honourable High Court in CRL.P.No.2671/2018 on 12.03.2020.	Stayed	
4		J.F.C.M., Rayadurg.	CC 52/2018	Sitting M.L.A	23.07.2007, Cr. No.36/2007	U/Sec.353 of IPC.	Imprisonment for 2 years or fine or both	31.10.2008	23.06.2014	For Trial. Stay of all further proceedings granted by Honourable High Court in CRL.P.No.2667/2018 on 12.03.2020.	Stayed	
5		A.J.F.C.M., Dharmavaram.	CC 2/2019	Sitting M.P.	Private Complaint	U/Sec.500 of IPC.	Imprisonment for 2 years or fine or both	12.02.2014	16.06.2023	For Continuation of Chief of PW1.	-	6 months

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1	2	3	4	5	6	7	8	9	10	11	12	13
6	Ananthapuramu	Spl J.F.C.M., Ananthapuram	CC 07/2023	Former M.L.A.	23.03.2022. 53/2022	U/Sec.143, 341 r/w 34 of IPC.	Imprisonment for 6 months or fine or both	24.02.2023.	Charges not framed.	Interim Stay of all further Proceedings granted by Hon'ble High Court in CrI.P.No. 7854/2023, dt, 10.10.2023	Stayed	
7		J.F.C.M., Tadipatri	CC 03/2024	Former M.P.	02.04.2019. 46/2019	U/Sec.506 of I.P.C.	Imprisonment for 2 year or Fine or Both	14.02.2023.	Charges not framed.	Summons Pending	-	1 year
8		J.F.C.M., Tadipatri	CC 04/2024	Former M.P.	04.01.2021. 01/2021	U/Sec.353, 506 of I.P.C.	Imprisonment for 2 year or Fine or Both	31.01.2024.	Charges not framed.	Summons Pending	-	1 year
9		Spl. J.F.C.M. for Railway, Guntakal.	STC 1/2023	Sitting M.L.As.	10.01.2022, Cr. No.8/2022.	U/Sec.146, 147, 174(A) of Railway Act	Imprisonment for 2 years or fine or both	30.07.2022	27.04.2023	For Judgement	-	6 months
10	Y.S.R Kadapa	I A.J.F.C.M., Proddutur	CC 17/2020	Sitting M.L.A.	25.05.2018, Cr. No.206/2018	U/Sec.341 & 188 of IPC.	Imprisonment for 6 months or fine or both	31.12.2018	21.02.2024	Part Heard	-	3 months
11		J.F.C.M., Kamalapuram.	CC 21/2020	Sitting M.P. (Rajya Sabha)	11.04.2019, Cr. No.100/2019	U/Sec.323, 324, 506 r/w 34 of IPC.	Imprisonment for 7 years or fine or both	20.10.2020	Charges not framed.	Stay of all further proceedings granted by Honourable High Court in CrI.P.No. 3219/2022, dt 28.04.2022	Stayed	
12	East Godavari	J.F.C.M., Alamuru	CC 11/2020	Former M.P.	14.04.2016, Cr. No.57/2016.	U/Sec.143, 147, 188, 353, 451, 427 r/w 149 IPC & Sec.3 of P.D.P.P Act, 1984.	Imprisonment for 7 years or fine or both	27.10.2018	15.07.2023	For Arguments.	-	1 month
13		J.F.C.M., Alamuru	CC 12/2020	Former M.P.	14.04.2016, Cr. No.58/2016.	U/Sec.188, 143, 447, 427 r/w 149 IPC & Sec.3 of P.D.P.P Act, 1984.	Imprisonment for 7 years or fine or both	27.10.2018	15.07.2023	For further Arguments.	-	1 month

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1	2	3	4	5	6	7	8	9	10	11	12	13
14	East Godavari	I A.J.F.C.M., Palakol	CC 31/2023	Sitting M.L.A	26.08.2019. 257/2019.	U/Sec.353 r/w 34 of IPC	Imprisonment for 2 years or fine or both	27.05.2022.	07.03.2024.	Part Heard	-	6 months
15	Guntur	II A.J.C.J. Court, Tenali.	CC 5/2020	M.L.A. (Present)	13.07.2011, Cr. No.45/2011	U/Sec.177, 323, 506, IPC, and Sec.125(A) of R.P Act, 1951.	Imprisonment for 7 years or fine or both	31.12.2018	21.10.2020	Stay of all further Proceedings granted by Honourable High Court in Cr.P.No. 4973/2022, dt 12.07.2022.	Stayed	
16	Krishna	IV A.C.M.M., Vijayawada.	CC 33/2018	Sitting M.L.A.	Private Complaint	U/Sec.499, 500, 501, 502 r/w 34 of IPC.	Simple Imprisonment for 2 years or fine or both	09.03.2018	Charges not framed.	S/s of A3 pending. Stay of all further proceedings granted by Honourable High Court in CRL.R.C.No.294/2021 on 28.04.2021.	Stayed	
17		IV A.C.M.M., Vijayawada.	CC 27/2023	Sitting M.L.A	12.04.2019, Cr. No.339/2019	U/Sec.143, 145, 188, 153-A r/w 149 IPC & Sec 32 of AP Police Act.	Imprisonment for 5 years or fine or both	18.05.2023	15.02.2024	CrI.Mps. Pending	-	up to 6 months
18		IV A.C.M.M., Vijayawada.	CC 28/2023	Sitting M.L.A	11.04.2019, Cr. No.342/2019	U/Sec.143, 145, 188, 153-A r/w 149 IPC & Sec.32 of AP Police Act.	Imprisonment for 5 years or fine or both	18.05.2023	15.02.2024	CrI.Mps. Pending	-	up to 6 months
19		IV A.C.M.M., Vijayawada.	CC 29/2023	Sitting M.L.A	24.03.2019, Cr. No.276/2019	U/Sec.188, 143 r/w 149 IPC & Sec 32 of AP Police Act.	Imprisonment for 6 months or fine or both	18.05.2023	15.02.2024	CrI.Mps. Pending	-	up to 6 months

Sl. No.	District	Name of Court	Split up Case No.	Main Case No.	Date and Number of F.I.R.	Offence Alleged	Maximum Punishment	Date of filing Charge-sheet	Date of Framing Charge	Present Status	Stay if any by Higher Court	Expected time of completion of Trial
1	2	3	4	5	6	7	8	9	10	11	12	13
20	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 20/2020	CC 5/2018 (The Case against A12 was Split up from CC 05/2018 and Numbered as 20/2020 on 25.11.2020 . The Accused No.1 was Jaleel Khan Former M.L.A in Main Case, the main case was disposed on 01.02.2022)	-	U/Sec.143, 147, 323, 353, 427, 506, 109 r/w 149 of IPC.	Imprisonment for 7 years or fine or both	-	-	NBW Pending against A12	Split up case From CC 05/2018.	-
21		Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 23/2020	CC No.45/2018 (The Case against A19 was Split up from CC No.45/2018 and Numbered as C.C.23/2020 on 04.12.2020 . The Accused No.1 Kolusu Pardhasaradhi, Sitting M.L.A, A3: Vangaveeti Radha Krishna, Former M.L.A. in Main Case, the main case was disposed on 08.02.2023)	-	U/Sec.143, 291, 188 r/w 149 of IPC and Sec.32 of the Indian Police Act.	Imprisonment for 6 months or fine or both	-	-	NBW Pending against A19.	Split up Case From CC 45/2018	-
22		Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 4/2022	CC No.20/2018 (The Case against A11 was Split up from CC No.20/2018 and Numbered as C.C.04/2022 on 23.03.2022 . The Accused No.1 was Chirla Jaggireddy, Sitting M.L.A in Main Case, the main case was disposed on 22.08.2022)	-	U/Sec.143, 341, 188 r/w 149 of IPC, and Sec.32 of the Indian Police Act, 1861.	Imprisonment for 6 months or fine or both	-	-	NBW pending against A11.	Split up from CC 20/2018.	-
23		Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 01/2023	CC No.27/2018 (The Case against A:28 and A:33 was Split up from CC No.27/2018 and Numbered as C.C.1/2023 on 12.01.2023 . The Accused No.1 Kolusu Pardhasaradhi, Sitting M.L.A, A2: Kodali Venkateswara Rao, Sitting M.L.A., and A3: Vangaveeti Radha Krishna, Former M.L.A. in Main Case, the main case was disposed on 18.03.2024)	-	U/Sec.341, 188, 290 r/w 34 of IPC.	Imprisonment for 6 months or fine or both	-	-	NBWs pending against A28 and A33	Split up from CC 27/2018.	-

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1	2	3	4	5	6	7	8	9	10	11	12	13
24	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 04/2023	CC No.69/2018 (The Case against A:48 and A51 was Split up from CC No.69/2018 and Numbered as C.C.4/2023 on 22.02.2023. A1: Gottipati Ravi Kumar, A2: Kakani Govardhana Reddy and A3: Poluboina Anil Kumar Yadav, Sitting M.L.As. in Main Case, the main case is Pending for Arguments.)	-	U/Sec.143, 341, 188 r/w 149 of IPC.	Imprisonment for 6 months or fine or both	-	-	Summons of A48 and A51 are pending.	Split up from CC 69/2018.	
25		Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 06/2023	CC No.10/2019 (The Case against A7 was Split up from CC No.10/2019 and Numbered as C.C.06/2023 on 14.03.2023. The Accused No.8 is Chintamaneni Prabhakara Rao, Sitting M.L.A in Main Case, the main case was disposed on 17.08.2023)	-	U/Sec.9(2) of APG Act and Sec.11 of Cruelty against Birds and Animals Act.	Imprisonment for 3 months or fine or both	-	-	NBW pending against A7.	Split up from CC 10/2019.	
26		Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 10/2023	CC No.11/2020 (The Case against A:91 was Split up from CC No.11/2020 and Numbered as C.C.10/2023 on 15.05.2023. The Accused No.1 is G.V.Harsha Kumar, Former M.P. in Main Case, the main case is pending for Arguments.)	-	U/Sec.188, 143, 147, 353, 451 r/w 149 IPC & Sec.3 of P.D.P.P Act.	Imprisonment for 2 years or fine or both		Charges not framed.	Summons of A91 pending.	Split up from CC 11/2020.	
27		Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 11/2023	CC No.12/2020 (The Case against A:91 was Split up from CC No.12/2020 and Numbered as C.C.11/2023 on 15.05.2023. The Accused No.1 is G.V.Harsha Kumar, Former M.P. in Main Case, the main case is pending for Arguments.)	-	U/Sec.188, 143, 147, 353, 451 r/w 149 IPC & Sec.3 of P.D.P.P Act.	Imprisonment for 2 years or fine or both		Charges not framed.	Summons of A91 pending.	Split up from CC 12/2020.	
28		Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 13/2023	CC 2/2019 (Case against A3 is Split up from CC 02/2019 and Numbered as CC 13/2023 on 16.05.2023. The Accused No.2 was Former M.P by name Nimmala Kristappa, The main case was pending for Cross of P.W.1)	-	U/Sec.500 of IPC	Imprisonment for 2 years or fine or both		Charges not framed.	NBW pending against A3.	Split up from CC 2/2019.	

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29	Kurnool	Prl. District & Sessions Judge, Kurnool.	SC 1/2021	Former M.L.A.	15.03.2014, Cr. No.119/ 2014	U/Sec.143, 147, 148, 302 r/w 149 of I.P.C. and Sec.120(B) of IPC and Sec.25(1-B)(b) of Arms Act.	Death or Imprisonment for life and fine	05.09.2014	14.07.2023	For hearing Arguments	-	1 month
30	S.P.S.R Nellore	II A.J.F.C.M., Nellore.	CC 49/2018	Former M.P.	Private Complaint	U/Sec.420, 452, 506 r/w 34 of IPC.	Imprisonment for 7 years or fine or both	18.03.2014	Charges not framed.	NBW Pending against A3.	-	
31		IV A.J.F.C.M., Nellore.	CC 24/2020	Sitting M.L.A.	Private Complaint	U/Sec.500 I.P.C.	Imprisonment for 2 years or fine or both	26.11.2019	31.08.2023	For Trial	-	up to 1 year
32		A.J.F.C.M., Kavali	CC 11/2022	Sitting M.L.A	28.03.2019. 49/2019.	U/Sec.171-C, 188 r/w 34 of IPC	Imprisonment for 6 months or fine or both	22.05.2020.	Charges not framed.	Stay of all further proceedings granted by Honourable High Court in CrI.P.No. 1258/2023, dt 16.02.2023	Stayed	
33	Prakasham	A.J.C.J. Court, Addanki.	CC 69/2018	Sitting M.L.As.	12.10.2015, Cr. No.88/ 2015	U/Sec.143, 341, 188 r/w 149 of IPC.	Imprisonment for 6 months or fine or both	02.01.2016	27.09.2023	For further Arguments	-	1 month
34	Prakasham	A.J.F.C.M., Giddalur.	SC 5/2019	Sitting M.L.A	01.07.2014, Cr. No.152/ 2014	U/Sec.120(B), 143, 341, 435 r/w 149 IPC and Sec.4 of PDPP Act and Sec.7(1) of CrI. Law Amendment Act.	Imprisonment for 7 years or fine or both	28.10.2016	Charges not framed.	High Court Stay pending in CrI.R.C.No.307/2021, dt: 29.04.2021	Stayed	-

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35	Visakhapatnam	IV A.C.M.M., Visakhapatnam.	CC 6/2022	Sitting M.L.A.	25.05.2019. 158/2019.	U/Sec.294-B, 504, 188 of IPC.	Imprisonment for 2 years or fine or both	07.09.2019.	02.12.2019.	For Evidence	-	1 month
36		XI Add. Metropolitan Magistrate's Court, Anakapalli.	CC 35/2023	Former M.L.A.	04.04.2009, Cr. No.133/2009	U/Sec.171-E r/w 511 of IPC.	Imprisonment up to one year, or fine or both	01.05.2009	02.09.2021	For Evidence	-	2 months
37	Vizianagaram	A.J.F.C.M., Vizianagaram.	CC 29/2018	Sitting M.L.As.	26.07.2014, Cr. No.241/2014.	U/Sec.143, 145, 341, r/w 149 of IPC, and Sec.3(x) of A.P. Town Nuisance Act, 1889.	Imprisonment for 2 years or fine or both	29.08.2016	Charges not framed.	Stay of all further proceedings granted by Honourable High Court in CRL.P.No.396/2019 on 01.10.2020.	Stayed	-
38	West Godavari	II A.J.F.C.M., Eluru	CC 07/2024	Sitting M.L.A	25.07.2018. 196/2018	U/Sec.323, 504, 506 of I.P.C.	Imprisonment for 2 year or Fine or Both	28.01.2022.	Charges not framed.	Summons Pending	-	1 year

STAGE OF THE CASES PENDING AGAINST M.Ps./ M.L.As. AS ON 31.07.2024

Sl. No.	Name of the District	STAGE OF PROCEEDINGS													Total
		Pre-Cognizance	Summons	Appearance of Accused	Furnishing of Sureties	Examination	Discharge Petitions Pending	Charges	Trial	Arguments	NBWs/ Bws	Stay	Sec.313 Cr.P.C. Examination	Judgment	
1	Ananthapuramu	-	2	-	-	-	-	-	2	-	-	4	-	1	9
2	Y.S.R. Kadapa	-	-	-	-	-	-	-	1	-	-	1	-	-	2
3	East Godavari	-	-	-	-	-	-	-	1	2	-	-	-	-	3
4	Guntur	-	-	-	-	-	-	-	-	-	-	1	-	-	1
5	Krishna	-	3	-	-	-	-	-	3	-	6	1	-	-	13
6	Kurnool	-	-	-	-	-	-	-	-	1	-	-	-	-	1
7	S.P.S.R.Nellore	-	-	-	-	-	-	-	1	-	1	1	-	-	3
8	Prakasam	-	-	-	-	-	-	-	-	1	-	1	-	-	2
9	Vizianagaram	-	-	-	-	-	-	-	-	-	-	1	-	-	1
10	Visakhapatnam	-	-	-	-	-	-	-	2	-	-	-	-	-	2
11	West Godavari	-	1	-	-	-	-	-	-	-	-	-	-	-	1
TOTAL		0	6	0	0	0	0	0	10	4	7	10	0	1	38